

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

St. No. 312/92 (O.A. 463/92) 198
TxXXXXX

DATE OF DECISION 29.4.1992

Shri S.B.Matey Petitioner

Shri D.B.Walthare Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether it needs to be circulated to other Benches of the Tribunal ? No



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(3)

St.No.312/92 (O.A. 463/92)

Shri S.B.Matey ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Mr.D.B.Walthare
Advocate
for the Applicant

ORAL JUDGEMENT
(PER: M.Y.Priolkar, Member (A))

Dated: 29.4.1992

This application has been filed for a direction to the respondents for changing the date of birth which is in the service record on the ground that it had been wrongly furnished by the illiterate father of the applicant at the time of applicant's admission to the school and thereafter continued in Secondary School Certificate also.

2. Today, the learned counsel for the applicant stated that the applicant does not wish to pursue this application. Accordingly, this application is disposed of finally as withdrawn at the request of the applicant. No order as to costs.

3. A copy of this order may be given to the applicant's counsel as desired by him.


(M.Y.PRIOLKAR)
MEMBER (A)

mrj.